

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, 61/35, COPERNICUS MARG,  
NEW DELHI.**

**MA No.3617/2015  
in  
OA No. 3723/2015**

**Reserved on 05.11.2015  
Pronounced on : 06.11.2015**

**Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Mr.Sudhir Chopra

(By Advocate: Mr. G.D.Chwala)

**Versus**

Mahanagar Telephone Nigam Limited.

(By Advocate: Ms. Leena Tuteja)

**O R D E R**

The MA No.3617/2015 has been filed on behalf of the applicant praying that the interim relief regarding retention of government accommodation, granted on 08.10.2015, but not extended on 27.10.2015, be restored. In his OA, he has prayed for payment of his retiral dues and non-treatment of his suspension period from 14.02.1998 to 04.07.2006 as dies non. There seems no connection between the reliefs sought in the OA and the said interim relief.

2. Learned counsel for the respondents submitted in the Court, a copy of the respondents' letter dated 07.10.2015 addressed to the applicant, which reads as under:-

"Subject:- Request for retention of deptt. Qtr. for two months ( from 01.10.2015 to 30.11.2015)

With reference to your application on above cited subject it is intimated that retention of residential quarters after initial 4 months will be allowed only on medical /educational grounds. You are required to provide medical /educational proof with your request."

3. In view of the above, the applicant's case for retention of the accommodation in question can be duly considered by the respondents as per the relevant rules, which, it is hoped, will be done.
4. On a thoughtful consideration of the matter, I am of the view that the MA is devoid of merits and the same is, therefore, dismissed.

**(Dr. Brahm Avtar Agrawal)**  
**Member (J)**